NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI T.C.P. NO.404/I&BP/NCLT/MB/MAH/2017

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CORAM:

SHRI M.K. SHRAWAT MEMBER (JUDICIAL)

SHRI RAVIKUMAR DURAISAMY

MEMBER (TECHNICAL)

In the matter of Sections 433 and 434 of the Companies Act, 1956

and Insurance of Barren Ary Land 2016

TUV INDIA PRIVATE LIMITED.

Petitioner.

Versus

M/s DM CORPORATION PRIVATE LIMITED.

..... Respondents.

PRESENT ON BEHALF OF THE PARTIES

None Present.

ORDER

Heard on: 24.07.2017. Pronounced on: 25.07.2017

- None present from the side of the Petitioner/Creditor.
- The matter is transferred from the Hon'ble High Court of Bombay pertaining to the provisions of Section 433(e) of the Companies Act, 1956. On transfer of such Petitions a list of the Transferred Cases was prepared and duly publicized to inform the parties concerned.
- As happened in the past so many occasions, the matter was listed on 13.04.2017, no body appeared. The matter was adjourned to 24.07.2017 i.e. today. Today also no one is present from the side of the Petitioner. The debt amount claimed is Rs. 4,88,766/-.
- The Procedure of Intimation is three fold i.e.
 - (i) the **first** step is that the every day Cause List is always been uploaded on the NCLT Site for Public Information;
 - (ii) the **second** step is that the directions given on hearing is also displayed daily in the Official Site? about the decision taken in the Court; and
 - (iii) the **third** step is that the status of the Cause List is also displayed on the official site mentioning the next date of hearing.
- Though number of opportunities were given to the Petitioner to appear but the Petitioner is not serious in pursuing this Petition.
- As a consequence the Petition is liable to be rejected, however, worth to reproduce a paragraph from the latest notification dated 29.06.2017 (F. No. 1/0/2015-CL-V) GSR 732(E) as under :-

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"Provided further that any party or parties to the petitions shall, after the 15th day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code."

6. Hence for want of prosecution, the matter is dismissed. Consigned to Records.

Sd/-

Ravikumar Duraisamy Member (Technical) Dated: 24.07.2017. Sd/-

M.K. Shrawat Member (Judicial)

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